

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No.143 of 2011 &
IA No.224 of 2011**

Dated: 16th January, 2012

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

Vegan Inc.

...Appellant(s)

Versus

**Maharashtra Electricity Regulatory
Commission & Ors.**

....Respondent(s)

Counsel for the Appellant (s):

Mr. S.B. Upadhayay
Mr. Pawan Upadhayay
Mr. Param Mishra

Counsel for the Respondent(s):

Mr. Ramji Srinivasan, Sr. Adv for R-2
Mr. Hasan Murtaza for R-2
Mr. Hemant Singh for R-4
Mr. Buddy Ranganadhan for R-1 with
Mr. Arijit Maitra
Mr. Sugam Seth
Mr. Sanjay Sen for R-4

**Appeal No.115 of 2011 &
IA No.187 of 2011**

Reliance Infrastructure Ltd & Ors.

...Appellant(s)

Versus

**Maharashtra Electricity Regulatory
Commission & Anr.**

....Respondent(s)

Counsel for the Appellant (s):

Mr. Ramji Srinivasan, Sr. Adv
Mr. Hasan Murtaza

Counsel for the Respondent(s): Mr. Jayant Bhushan, Sr. Adv. for R-1
Mr. Buddy Ranganadhan for R-1
Mr. Arijit Maitra
Mr. Sugam Seth
Mr. M.G. Ramachandran, Sr. Adv. for-2
Mr. Hemant Singh for R-2 (WPCL)
Mr. Sanjay Sen for R-2

ORDER

The learned senior counsel for the Appellant in Appeal No.115 of 2011 has finished his arguments.

Post the matter on **20th January, 2012 at 2.30 p.m.** for making the reply by the Respondents.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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